

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-35/1999/624/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Pranjal Bora,
Member, MACT, Cachar.

Dated Guwahati the ^{sd} 23 January, 2024.

Sub: **Earned leave.**

Ref:- Letter No. SMACT/14/1/5/44 dtd. 19.01.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for two days for 24.01.2024 and 25.01.2024** (prefixing 23.01.2024; suffixing 26.01.2024 to 28.01.2024), **along with station leave permission, from the evening of 22.01.2024 till the morning of 29.01.2024**, has been granted. Further, you have been asked to hand over charge to the District and Sessions Judge, Silchar, Cachar, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-35/1999/625-627/A, dated , 23-01-2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.
(A copy of the leave application in prescribed format is enclosed herewith)
2. The District and Sessions Judge, Silchar, Cachar.
- ✓ 3. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)

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